

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

**Item No. 03.**

**C.P. (IB)/2054(MB)2019**

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Sujata Shekhar Shah And Ors**

**Vs**

**Mirador Construction Private Lintied**

**For FC** : Adv. Rohan Agrawal a/w. Umana Thakar a/w Abhirup Ghosh  
i/b Desai and Diwanji

**For CD** : Adv. Mahlaqa M. Ladiwala

**IBC under Sec. 7**

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**ORDER**

1. Counsel for the FC requests for time to file I.A. demonstrating support of the required number/percentage of housing unit holders for the maintainability of this application pursuant to the order of the Hon'ble NCLAT in appeal No. 214/2021.
2. It is also been reported that the Hon'ble Supreme Court issued notice on the appeal by the CD in Civil Appeal Diary No. 13862/2023, which stood listed on 20.10.2023.

3. In view of above, the Counsel for the FC is directed to file I.A. in 2 weeks' time. Meanwhile, the Counsel for the CD submits that he proposes to file an additional affidavit. List on **16.05.2024 for further consideration.**

Sd/-  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SKS//

Sd/-  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**